

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 323**

IA-2999/2024, IA-1590/2023

**In**

**(IB)-1083(PB)/2018**

**IN THE MATTER OF:**

Edelweiss Asset Reconstruction Company Ltd.	....	Petitioner/Applicant
Vs.		
Adel Landmarks Ltd.	....	Respondent

**Order under Section 7 of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 04.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI,**  
**HON'BLE MEMBER (TECNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Respondent	:	Ms. Nishutha Kaur Adv.
For the RP	:	Mr. Sanjay Bhatt, Ms. Apoorva Chowdhury, Mr. Sarthak Bhandari Advs.
For the Applicant	:	Mr. Abhirvi Das Gupta, Mr. Ishaan Duggal Advs.

**ORDER**

Due to paucity of time, the matter is adjourned to **25.07.2024.**

-sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

Malik